

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3582**

**TO BE ANSWERED ON WEDNESDAY, 08<sup>th</sup> AUGUST, 2018**

**WOMEN RESERVATION BILL**

3582. DR. THOKCHOM MEINYA:  
SHRI SADASHIV LOKHANDE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is seriously planning to pass the Women's Reservation Bill before the next Lok Sabha elections, 2019;
- (b) if so, the details thereof;
- (c) whether the Government has started interacting with other political parties for finding a consensus on this bill which has already been passed by the upper house;
- (d) whether serious social and economic imbalance has been created due to lack of empowerment to the women; and
- (e) the status of the legal efforts being made by the Government to provide financial assistance for the upgradation of social, economic and political status of women in the country?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE  
AFFAIRS  
(SHRI P.P.CHAUDHARY)**

(a) to (d): It has been endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful

consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

(e): The information is being collected and will be laid on the Table of the House.

\*\*\*\*\*